

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT):

(a) No, Sir.

(b) Yes, Sir.

(c) Does not arise in view of reply to part (a) above.

**मैसर्स नन्दी गैस डिस्ट्रीब्यूटर्स, दिल्ली
द्वारा जारी किये गये "समाप्ति
बाउचर"**

1793. श्री सुनील कुमार पट्टनायक :
क्या पेट्रोलियम और प्राकृतिक गैस मंत्री
यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि: पिछले
तीन वर्षों के दौरान मैसर्स नन्दी गैस
डिस्ट्रीब्यूटर्स, ईस्ट रोहतास नगर, दिल्ली-
110032 द्वारा एक ही तरह के "समाप्ति
बाउचर" तथा "अन्तरण समाप्ति बाउचर"
के आधार पर अनेक उपभोक्ताओं को
कई बार स्थानान्तरण बाउचर जारी
किये गये हैं ; और

(ख) यदि हाँ, तो इस संबंध में
ब्यौरा क्या है तथा सरकार ने इस गैस
वितरक के खिलाफ नियमों का उल्लंघन
करने के लिए क्या कार्रवाई की है अथवा
करने का विचार रखता है ?

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय
के राज्य मंत्री (श्री ब्रह्म दत्त) :** (क)
जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Over stay of former Crairman of GAIL in the Guest House

1784. SHRI P. N. SUKUL: Will the
Minister of PETROLEUM AND NATURAL
GAS be pleased to state:

(a) whether it is a fact that the
former Chairman of the Gas Authority
of India Limited stayed for more
than a year in a Guest House of the
GAIL in South Delhi at a concessio-
nal rate of Rs. 10 per day, with three
or more air conditioned rooms under
his occupation; and,

1583 Rs—3

(b) if so, what were the reasons
for allowing him to stay in the guest
house at concessional rates for so
long?

THE MINISTER OF STATE OF THE
MINISTRY OF PETROLEUM AND
NATURAL GAS (SHRI BRAHM DUTT). (a)
and (b) In the absence of a suitable residential
accommodation, Shri H. S. Cheema, the
former Chairman and Managing Director of
Gas Authority of India Limited stayed in the
transit Accommodation, hired by GAIL at D-
27, South Extension, New Delhi, on a
payment of Rs. 10/. per day. Shri/Cheema was
permitted to stay in the Transit Ac-
commodation upto 30-9-85. As Shri Cheema's
stay in the Transit Accommodation got
extended beyond 30. 9-1985, it was decided to
recover rent at the rate of 10 per cent of his
pay w. e. f. 1-10-1985 till 23. 3-1986, when he
shifted to the house provided by GAIL.
During the above period he was not allowed
any house rent allowance.

Refund of advance money by M/s. Lohia Machines Ltd.

1795. SHRI RAFIQUE ALAM: Will the
Minister of INDUSTRY be pleased to state:

(a) whether Government are aware
that M/s. Lohia Machines Ltd. Kan-
pur has failed to repay the advance
money to several parties who have
booked the Vespa XE scooters and
have applied for refund of the regis-
tration deposit;

(b) whether several affected par-
ties have urged the Central Govern-
ment to intervene in the matter;

(C) if so, whether Government propose to
direct the M/s. Lohia Machine, Ltd. Kanpur to
refund the advance, money to the desirous
parties; and